

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.NOS.4 & 5 in CONMT.PET.(C) No. 229/2013 In C.A. No. 7290/1994

BIHAR STATE ROAD TRANSPORT K. UNION (REG.642) Petitioner(s)

VERSUS

S K CHAUDHARY & ANR. Respondent(s)

(for direction and exemption from filing appeal paper books and office report)

WITH

CONMT.PET.(C) No. 71/2016 In C.A. No. 7290/1994
(With appln.(s) for exemption from filing appeal paper books and Office Report)

CONMT.PET.(C) No. 72/2016 In CONMT.PET.(C) No. 431/2013 In C.A. No. 7290/1994
(With appln.(s) for exemption from filing appeal paper books and Office Report)

Date : 29/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)
IA No. 4INCP229/13

Mr. Rakesh K. Khanna, Sr. Adv.
Mr. Rajeev Singh, Adv.
Ms. Shefail Jain, Adv.
Mr. Fuzail Khan, Adv.
Mr. Rajesh Prasad Singh, Adv.

CC 71/2016
CC 72/2016

Mr. Shiv Ram Sharma, Adv.

For Respondent(s)
IA 4 &5
in CC 229/2013

Mr. Ajit Kr. Sinha, Sr. Adv.
Mr. Tapesh Kumar Singh, Adv.
Mr. Mohd. Waquas, Adv.
Mr. Shashank Singh, Adv.

Signature Not Verified

Digitally signed by
DEEPAK MANSUKHANI
Date: 2016.02.29
16:39:46 IST
Reason:

-2-

UPON hearing the counsel the Court made the following
O R D E R

IA No. 4 & 5 of 2015 in Contempt Petition(C) No. 229/2013
in Civil Appeal No(s). 7290/1994

Learned senior counsel appearing for the petitioner seeks permission to withdraw the IAs. Permission is granted. I.A. No. 4 & 5 of 2015 are accordingly dismissed as withdrawn in terms of the signed order.

Contempt Petition(C) No. 71/2016
Contempt Petition(C) No. 72/2016

Mr. Tapes Kumar Singh, learned counsel seeks permission for four weeks to file reply. Permission is granted. List the matter after four weeks.

(DEEPAK MANSUKHANI) (INDU BALA KAPUR)
COURT MASTER COURT MASTER

(Signed order is placed on the file)
IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

I.A. NO(s). 4 & 5 OF 2015
IN
CONTEMPT PETITION(C) No. 229/2013
IN
CIVIL APPEAL No. 7290/1994

BIHAR STATE ROAD TRANSPORT K. UNION
(REG.642)

Petitioner(s)

VERSUS

S K CHAUDHARY & ANR.

Respondent(s)/Alleged Contemnor(s)

O R D E R

Learned senior counsel appearing for the petitioner seeks permission to withdraw the IAs. Permission is granted. I.A. No. 4 & 5 of 2015 are accordingly dismissed as withdrawn.

.....J.
(J. CHELAMESWAR)

.....J.
(ABHAY MANOHAR SAPRE)

NEW DELHI
FEBRUARY 29, 2016.